

time to take appropriate steps to enforce the provisions of the Act strictly. The State governments including the Government of Bihar have reported that they are taking appropriate action in this regard.

Setting up of Industries in Orissa

*50. SHRI A. C. DAS: Will the Minister of INDUSTRY be pleased to state:

(a) whether a decision has been taken by his Ministry for granting licence to the private entrepreneurs to set up industries in the areas where raw materials required for those industries are sufficiently available;

(b) if so, whether any such proposal has come from Government of Orissa to allow the private entrepreneurs to set up some mineral and forest based industries in Orissa which abounds in forest and mineral wealth;

(c) the expected time of granting licence to those private entrepreneurs; and

(d) the name of the places where such industries are going to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Local availability of raw material is an important consideration in granting licences in relation to certain types of industry.

(b) to (d). During January-October, 1981, 18 applications for grant of industrial licences have been received from private entrepreneurs, which are mainly based on the forest and mineral resources of the State. Of these, 3 applications have been approved and 7 rejected on diverse valid grounds. Details of these applications are given in the statement laid on the Table of the House. The remaining applications are at various stages of consideration of the Government.

Statement

Sl. No.	Industry	Name of party	Location	Decision	Reasons for rejection
1	Cement	Shri M. Mishra	Talur, Jeypore District	Rejected	Adequate infrastructural facilities have not been assured. Moreover, the project is not covered by the existing guidelines for manufacture of portland cement.
2	Paper	Shri K.K. Agarwal	Betnoti (Sambalpur District)	Approved	
3	Paper	Shri N.K. Daga	Location to be indicated later.	Rejected	Proposal based on import of second hand paper machinery which is no longer being allowed. Advised to register with DGTD if they envisage production programme with indigenous machinery.
4	Paper	Shri S.K. Koyal	Location to be indicated later.	Rejected	
5	Paper	Smt. K.R. Verjavan	Sambalpur	Approved	
6	Furniture & Fibre Board	Messrs. Woodcrafts Limited.	Karanjia	Rejected	Items of manufacture are non-Appendix-I and are not normally open to companies registered under MRTP Act.
7	Titanium Dioxide	Messrs. Reliance Steel Ltd.	Chatarpur, Ganjam Distt.	Rejected	Adequate capacity has already been approved/licensed in the line of manufacture.
8	Pig Iron	Messrs. ASC Engineers Ltd.	Keonjar Mayurbhanj Distt.	Approved	
9	High Wet Modulus Fibre	Coromandel Impex.	District Dhenkanal	Rejected	Project is not in consonance with the guidelines for creating fresh capacity. Also they have been served a default notice under the MRTP Act.
10	High Wet Modulus Fibre	Shri V.K. Mahendra	Distt. Dhenkanal	Rejected	Dependent upon technical collaboration. Advised submission of a composite application after finalising foreign collaboration.